

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
RAJYA SABHA  
UNSTARRED QUESTION NO. 2024  
TO BE ANSWERED ON 08.08.2024**

**LACK OF FORMAL DATA ON GIG WORKERS**

**2024. DR. ASHOK KUMAR MITTAL:**

**Will the Minister of Labour and Employment be pleased to state:**

- (a) whether Government acknowledges the lack of formal data on gig workers in the country;**
- (b) if so, the steps being taken by Government to collect accurate data on the number of gig workers;**
- (c) the details of initiatives or policies aimed at ensuring social security for gig workers;**
- (d) the measures being taken by Government to protect gig workers' rights, including access to healthcare, insurance and retirement benefits; and**
- (e) whether there are any international best practices or models for gig workers' protection that Government is considering, if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT  
(SUSHRI SHOBHA KARANDLAJE)**

**(a) & (b):** The NITI Aayog vide its report titled "India's Booming Gig and Platform Economy" published in June 2022, has estimated that the number of gig workers and platform workers in the country was 7.7 million in 2020-21 which is expected to rise to 23.5 million by 2029-30.

**(c):** The provisions for gig workers and platform workers have been provided in the Code on Social Security, 2020 for the first time, which has been enacted by the Parliament.

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**The Code on Social Security, 2020 provides for framing of suitable social security measures for gig workers and platform workers on matters relating to life and disability cover, accident insurance, health and maternity benefits, old age protection, etc. The Code also has provisions for setting up a Social Security Fund to finance the welfare scheme.**

**(d) & (e): Various stake holder consultations have taken place including meeting with the representatives from Aggregators and Gig and Platform workers. Meeting with organizations like NCAER, NITI Aayog and other knowledge partners have also taken place and issues of gig and platform workers deliberated.**

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